

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405
Excise Misc. Application No. 86304 of 2019
in
Excise Appeal No. 89314 of 2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0148-2018-19 dated 09.07.2018 passed by the Commissioner(Appeals-I), Central Tax, Pune)

C.C.G.ST., KOLHAPUR

.....Appellant

Null Vasant Plaza, Commercial Complex,
Rajaram Road, Begal Chowk,
Kohapur
Maharashtra-416001

VERSUS

M/s Mechasoft

.....Respondent

Plot No. 81-84 Sector C
Phase II
Parvati Co-Op Indl Estate Yadrav
Ichalkarnji
Kolhapur, Maharashtra

APPEARANCE:

Shri Sanjay Hasija, Superintendent Authorised Representative for the Appellant
Shri V.B. Gaikwad, Advocate for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85127 / 2020

Date of Hearing: 23.01.2020
Date of Decision: 23.01.2020

PER: AJAY SHARMA

This Application has been filed by Revenue for withdrawing the Appeal No. E/89314/2018 in view of the litigation policy dated 22.08.2019 issued by Government of India, Ministry of Finance, Department of Revenue, Central Board of Indirect Taxes & Customs.

Accordingly, the Application filed by the Revenue is allowed and the instant Appeal is dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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